GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:457 ANSWERED ON:14.07.2014 SEPARATE HIGH COURT FOR TELANGANA Owaisi Shri Asaduddin

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the State Government of Telangana has been demanding a separate High Court for the State;
- (b) if so, the details thereof;
- (c) whether the Government proposes to set up a separate High Court for this State for smooth and speedy justice to the people of the State: and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a)to (d): The Andhra Pradesh Reorganisation Act, 2014 came into force with effect from 2nd June, 2014. The Act provides that both the States of Andhra Pradesh and Telangana shall have a separate High Court. It further stated that a new High Court shall be constituted for the State of Andhra Pradesh, and the existing High Court at Hyderabad shall become the High Court for the State of Telangana. Till such time that a new High Court is set up for the State of Andhra Pradesh, the existing High Court would serve as the common High Court for both the States of Andhra Pradesh and Telangana.

The matter has been taken up with Supreme Court of India to initiate process for setting up of new High Court including fixation of Judges Strength for both the High Courts, distribution of existing Judges and location of the new High Court for the State of Andhra Pradesh.